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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.171/97

Date of Order: 29.10.97

BETWEEN :

U.Vijaya Bhaskar

.. Applicant.

AND

1. General Manager,  
S.C.Rly., Secunderabad.
2. Divisional Manager, Hyderabad  
Division, S.C.Rly., Secunderabad.
3. Senior Divisional Personnel Officer,  
Hyderabad Division, S.C.Rly.,  
Secunderabad.

.. Respondents.

Counsel for the Applicant

.. Mr.V.Viswanatham

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN?)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

None for the applicant. Mr.N.R.Devraj, learned standing  
counsel for the Respondents.

2. The applicant submits that he is son of late U.Ramachander  
who died in harness on 26.6.95 while working as Chief Train  
Examiner at Mehboobnagar, S.C.Railway. The applicant further  
submits that his mother is legally wedded wife of the ~~applicant~~  
<sup>late father</sup> and he is not aware of any second marriage of ~~the~~ late father.  
He further submits that he came to know of the second marriage  
of his father on 19.7.96. The applicant further submits that his  
mother submitted a representation dated 11.7.95 for payment.

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final settlement dues of the deceased and also requesting for compassionate ground appointment to one of the son (U.Prem Kumar) on compassionate grounds. His mother had also send legal notices on 25.9.95 and 4.6.96 calling upon the respondents herein for payment of final settlement amount and providing employment to her son. It is stated that no action has been taken in response to those notices.

3. This OA is filed praying for a direction to the respondents to appoint Sri U.Vijaya Bhaskar (the applicant herein) against the compassionate ground quota.

4. No reply has been filed in this OA. Further the learned counsel for the respondents on the basis of the draft reply available with him submitted as follows :

The applicant is 30 years old and there is no proof that he is the son of late Sri U.Ramachander. In the official records his father had given one Savithramma, U.Naveen and Jyothi as his ~~defendant~~ ~~against~~ to Savithramma. No where the name of the applicant's mother and the name of the applicant and his brothers and sisters found in the official records. Hence the respondents are not aware of the details as given by the applicant in this OA. The learned counsel for the respondents has also submits that no representation had been received from the applicant so far. I have perused the above details from the draft reply available with the learned counsel for the respondents.

5. In the OA no where it is mentioned in regard to the financial status of the applicant. The applicant is also silent in regard to the details of his father having married the mother of the applicant and also no details have been furnished as to why the compassionate ground appointment should be given to the applicant herein who is aged 30 years and an able bodied person.

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It is also learned that the final settlement dues had already been disbursed to Smt. Savithramma on the basis of the records available with the railways.

6. In view of the above I feel that no direction can be given in this OA for appointing the applicant on compassionate ground. The case has to be examined by the respondents in detail. As the respondents submit that ~~there are~~ no representations from the applicant has been received the respondents may peruse the representations dated 4.7.96 and 21.11.96 enclosed to this OA as Annexures-3 & 4 at pages 16 and 18 and dispose of the same in accordance with the law.

7. With the above direction the OA is disposed of.  
No costs.

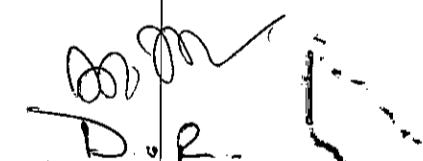


( R. RANGARAJAN )  
Member (Admn.)

Dated : 29th October, 1997

(Dictated in Open Court)

sd-



DA.171/97

Copy to:-

1. The General Manager, South Central Railway, Secunderabad.
2. The Divisional Manager, Hyderabad Division, South Central Railway, Secunderabad.
3. The Senior Divisional Personnel Officer, Hyderabad Division, South Central Railway, Secunderabad.
4. One copy to Mr. V. Viswanatham, Advocate, CAT., Hyd.
5. One copy to Mr. N.R. Devaraj, Sr.CGSC., CAT., Hyd.
6. One copy to M.R.(A), CAT., Hyd.
7. One duplicate copy.

SRR

11/11/97  
(A)

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :  
M (J)

Dated: 29-10-97

ORDER/JUDGMENT

M.A./R.A./C.A. NO.

in  
O.A. NO. 171/97

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

केन्द्रीय संचालन विभाग  
Central Administrative Tribunal

DEPT/DECPATCH

10 NOV 1997  
RKM

हैदराबाद न्यायालय  
HYDERABAD BENCH